

No. 4(42)2011/Railways/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 01 September, 2020

Order

Subject: Appointment of Designated Officer as Registering Authority in Indian Railways (i.e. One Registering Authority per Indian Railway Zone)-reg.

In exercise of the powers conferred on the undersigned under Sub-Section (5) of Section 10 read with Section 36 of Food Safety and Standards Act, 2006 and further read with Regulation 1.2.1.(1) of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, Designated Officers working under Indian Railways are hereby appointed as Registration Authority in Indian Railways w.e.f. 15th September, 2020 in addition to their existing role and responsibilities. There shall be one Registering Authority per Indian Railway Zone for issuance of Registration Certificates to the eligible FBOs as per the provisions of FSS Act. 2006 and Rules and Regulations made thereunder

2. Accordingly, the License/Registration of FBOs on Indian Railway premises shall be carried out only by the concerned Designated Officers (DOs) of Indian Railway w.e.f. 15th September, 2020 and the Food Safety Officers (FSOs) of Indian Railways shall perform their enforcement duties as per the powers vested in them under Section 38 of FSS Act. 2006 and Rules and Regulations made thereunder.



(Arun Singhal)

Chief Executive Officer, FSSAI

Copy to:-

1. PPS to Chairman, FSSAI, for the kind information of Chairman, FSSAI.
 2. Dr. K. Sridhar, Executive Director (Health), Railway Board, Pragati Maidan Metro Station, New Delhi.
 3. Sh. Lav Agarwal, Joint Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi.
 4. Commissioners of Food Safety of all States/UTs.
 5. All Divisional Heads/Central Licensing Authority/Central AOs of FSSAI.
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